

(X)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 251/2005
OA No.991/2003

New Delhi this the 23rd day of March, 2006

**Hon'ble Mr. V. K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)**

◆ Shri Vijay Kumar and Ors.

1. Shri Vijay Kumar
S/o (Late) Shri Chuni Lal,
31/A, Pocket-A, Mayur Vihar,
Phase-II, Delhi.
2. Shri Raj Kumar Gathwal,
S/O Shri M.R.Gathwal,
180-Kirbi Place, Sainik Farm,
Delhi Cantt.
3. Sh. Narain Dass,
S/O Shri Bishan Dass,
48/4, Ashik Nagar,
New Delhi-110018.

..Applicants

(By Advocate Shri S.N.Anand)

VERSUS

Shri A.K.Tiwari,
Secretary,
Department of Personnel PG and Pensions,
Govt. of India,
New Delhi.

..Respondent

(By Advocate Shri K.R.Sachdeva)

O R D E R (ORAL)

(Hon'ble Mr. V.K. Majotra, Vice-Chairman (A))

Learned counsel of the respondents has filed a copy of order dated 6.9.2005 passed by the Hon'ble High Court of Delhi in W.P.(C) No.13352/2005 and CM No. 10248/2005 to the effect that notice has been issued to respondents to show cause why rule nisi be not issued. As such these proceedings are dropped and notice to respondents discharged with liberty to the applicants to revive these proceedings at the appropriate time after final order or order on the stay application are available from the Hon'ble High Court of Delhi.

B
(Mrs. Meera Chhibber)
Member (J)

V.K.Majotra
(V.K.Majotra)
Vice-Chairman (A)

sk

23.3.06